

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-246/ND/2020

IN THE MATTER OF:

M/s. Becon Pipe Industries

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Ms Bhumika Kapoor, Mr. Saakaar
Sardana, Advocates**

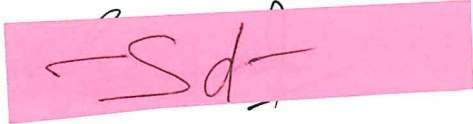
For the Respondent/ Corporate-debtor :Mr. Lalit Mohan, Advocate

ORDER

Heard the arguments advanced by counsels for both the parties. Ld. Counsels for both the parties are directed to submit their written arguments the points which they have argued today within next 3 days. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**